

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 129
(IB)-1273(PB)/2019

IN THE MATTER OF:

Deewan Singh Rawat
Vs.

.... Applicant/petitioner

Educomp-Raffles Higher Education Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the applicant

Mr. Pran Malik, Adv.

For the respondent

Ms. Neha Mathen, Adv.

ORDER

For order see, CP. No. (IB)-1272(PB)/2019.

01.10.2019.
Ritu Sharma